CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A No. 181/00887/2018

Thursday, this the 29th day of August, 2019.

CORAM:

HON'BLE Mr. ASHISH KALIA, JUDICIAL MEMBER

M. Abdulkhader, 60 years.

S/o. Mohammed. K (late)

Veterinary Attendant (Retd.), Animal Husbandry Unit,

Union Territory of Lakshadweep, Amini Island – 682 552.

Residing at Manadam House, Amini Island,

Union Territory of Lakshadweep – 682 552.

[By Advocate Mr. N. Unnikrishnan – Not present]

Versus

- Union of India represented by the Secretary to
 The Government of India, Ministry of Personnel,
 Public Grievances & Pension, Department of
 Personnel and Training, North Block, New Delhi 110 001.
- 2. The Administrator, Union Territory of Lakshadweep, Kavaratti – 682 555.
- The Senior Accounts Officer (Legal),
 Central Pension Accounting Office (CPAO),
 Ministry of Finance, Department of Expenditure,
 Trikoot II, Bikajicama Place, New Delhi 110 066.
- 4. The Pay and Accounts Officer, Union Territory of Lakshadweep, Kavaratti – 682 555.
- 5. The Director, Animal Husbandry Department, Union Territory of Lakshadweep, Kavaratti – 682 555.
- 6. The Veterinary Assistant Surgeon,
 Department of Animal Husbandry Unit, Amini 682 552.
- 7. The NSDL e-Governance Infrastructure Limited,
 1st Floor, Times Tower, Kamala Mills Compound,
 Senapati Bapat Marg, Lower Parel,
 Mumbai 400 013 represented by the
 Managing Director & Chief Executive Officer. Respondents

[By Advocates : Mr. Rajagopal L.K., ACGSC for R-1, 3 & 7 Mr. S. Manu for R-2, 4, 5 & 6]

The application having been heard on 29.08.2019, the Tribunal on the same day delivered the following:

ORDER

Per: Ashish Kalia, Judicial Member

None present on the side of the applicant.

- 2. Learned counsel for the respondents has drawn my attention to a counsel statement filed by Lakshadweep Administration. Para 3 & 4 is quoted below:-
 - "3. The commuted value of pension under the Old Pension Scheme along with gratuity was disbursed to the applicant. Orders in this regard were issued by the 4th respondent in November, 2018 and the same has been disbursed.
 - 4. The regular pension has also been sanctioned to the applicant and an amount of Rs. 1,40,229/- has been paid to him towards arrears of pension. Payment of his regular pension commenced in February, 2019."
- 3. Hence, nothing survives in this O.A. Accordingly, O.A is disposed of. No order as to costs.

(Dated, 29th August, 2019.)

(ASHISH KALIA) JUDICIAL MEMBER

Applicant's Annexures

Annexure A-1	-	A true copy of order F.No. 02/02/2012-AH (Estt)/301 dated 20.07.2017.
Annexure A-2	-	A true copy of order F. No. 01/14/2012-(VAS)(A)/78 dated 30.04.2018 issued by the sixth respondent.
Annexure A-3	-	A true copy of Order dated 01.07.2013 in O.A No. 949/2010 and O.A No. 746/2011.
Annexure A-4	-	A true copy of judgment dated 21.12.2015 in O.Ps (CAT) No. 31/2014, No. 32/2014 and No. 42/2015.
Annexure A-5	-	A true copy of Office Memorandum No. 49014/2/14-Estt. dated 26.02.2016.
Annexure A-6	-	A true copy of Office Memorandum No. 49014/2/2014-Estt (C) dated 28.07.2016 issued by the first respondent.
Annexure A-7	-	A true copy of Casual Labourers (Grant of Temporary Status and Regularisation) Scheme, 1993.
Annexure A-8	-	A true copy of Office Memorandum No. 38/64/98-P&PW(F) dated 01.05.2012.
Annexure A-9	-	A true copy of Interim Order dated 11.04.2018 in O.A. No. 77/2018.
Annexure A-10	-	A true copy of the Memorandum No. CPAO/IT & Tech/Clarification/P&PW/13 (Vol. III) 2018-19/68 dated 13.07.2018.
Annexure A-11	-	A true copy of representation dated 24.10.2018 filed by the applicant.

Annexures of Respondents

NIL
